

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 8th day of May, 1997

Original Application No. 560 of 1996

District : Kanpur

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

Union of India through (i) General Manager  
Northern Railway, New Delhi.

(ii) D.R.M. Northern Railway, Allahabad U.P.

(By Sri GP Agarwal, Advocate)

..... .Applicants

Versus

1. Sri Satya Narain S/o Sri Sumera  
C/o All India Carriage and Wagon Staff Council,  
T-468, G.T. Road, Opp. Ganges Flower Mills,  
Kanpur.

2. Controlling Authority Under the Payment  
of Gratuity Act and Assistant Labour Commissioner  
(Central) Kanpur.

(By Sri R.M. Shukla, Advocate)

..... .Respondents

O R D E R (O\_r\_a\_1)

By Hon'ble Mr. S. Das Gupta, A.M.

This application was filed under Section 19 of  
the Central Administrative Tribunals Act, 1985, by the  
Union of India and Others challenging the order dated  
16-1-1996 passed by the Controlling Authority under  
the Payment of Gratuity Act, 1972 and Assistant Labour  
Commissioner (Central), Kanpur.

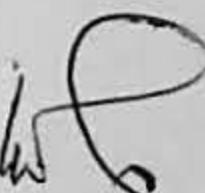
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2. This application can be decided on a short point of jurisdiction. In the recent decision of the Hon'ble Supreme Court, it has been held that this Tribunal ~~can~~ <sup>shall</sup> have no jurisdiction in interfering with the matters arising out of the decision of the Labour Courts. This OA is, therefore, not maintainable before us and is disposed of accordingly.

3. Nothing in this order shall preclude the applicant from filing an ~~appropriate~~ <sup>appropriate</sup> application before an appropriate forum in accordance with law.

4. The interim order is vacated.

  
Member (J)

  
Member (A)

Dube/